

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 128 of 2020**

**In the matter of:**

**RHI India Pvt. Ltd. & Ors.**

**...Appellants**

**Vs.**

**Union of India**

**Ministry of Corporate Affairs**

**Through the Regional Director, Western Region**

**...Respondent**

**Present**

**For Appellants: Mr. Sudipto Sarkar, Sr. Advocate alongwith  
Mr. Navpreet Ahluwalia & Mr. Adish Sharma.**

**For Respondent: Mr. Kamal Kant Jha, Advocate.**

**ORDER**  
**(Virtual Mode)**

**04.11.2020:** Heard the Learned Counsel for the Appellant. Learned Counsel submits that he intends to file an 'Affidavit' and relevant Judgments. It may be filed during the course of the day. Let the matter be fixed as '**Part Heard**' on **17<sup>th</sup> November, 2020**.

Appellant may also file 'Short Written Submissions' not more than three pages along with the relevant Citation within a week.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

**[V.P Singh]**  
**Member (Technical)**

*Sim/Bm*